

**Central Administrative Tribunal
Principal Bench**

OA No. 246/2016

New Delhi this the 20th day of January, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Shri Om Prakash, Age 39,
S/o Late Sh. Suran Singh,
R/o 464, H.No. 551,
Arjun Camp, Mahipalpur,
New Delhi-110037

-Applicant

(By Advocate: Mr. R.K. Shukla)

VERSUS

1. Union of India,
Through the Secretary,
Ministry of Finance,
Department of Revenue
Central Excise & Customs,
Ground Floor, HUDCO,
Vishala Building, Bicaji Cama Place,
R.K. Puram, New Delhi
2. The Deputy Secretary,
Govt. of India,
Ministry of Finance,
Department of Revenue,
CVEC, 4th Floor, HUDCO,
Vishala Building, Bicaji Cama Place,
RK Puram, New Delhi
3. The Chief Commissioner of Central
Excise Custom, Service Tax,
Commissionorate, Delhi
CR Building, IP Estate,
New Delhi-110001
4. The Chief Commissioner of Central
Excise Custom,
Cadre Controlling Authority,
Delhi Zone,
CR Building, IP Estate,

New Delhi-110001

5. The Additional Commissioner,
Cadre Control Unit, Delhi Zone,
CR Building, IP Estate,
New Delhi-110001

-Respondents

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicant.

2. The applicant is working as Part Time Casual Labour and filed the present OA seeking the following reliefs:-

- (a) To direct the respondents to consider the case of the applicant for appointment as MTS on regular basis extending the benefits of letter dated 26.10.2015 as well as judgment of Madras High Court.
- (b) To direct the respondents to expedite the issue of the regularization of the applicant which is pending with the respondents since 18.08.2015.
- (c) Any other relief which this Hon'ble Tribunal deem fit and proper may also be passed in the facts and circumstances of the case in favour of the applicant.+

3. It is seen that the applicant filed the present OA without preferring any representation, ventilating his grievance to the respondents.

4. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by permitting the applicant to make an appropriate representation ventilating his grievances to the respondents within two weeks from the date of receipt of a copy of this order and on receipt

of such a representation from the applicant, the respondents shall consider the same and pass an appropriate speaking and reasoned order thereon within sixty days therefrom, in accordance with law.

Let a copy of the O.A. be enclosed to this order.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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